

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:5715  
ANSWERED ON:30.04.2013  
NEW MINING BILL, 2011  
Jawale Shri Haribhau Madhav

**Will the Minister of COAL be pleased to state:**

- (a) whether the proposed Mines and Minerals (Development and Regulation) Bill, 2011 provides that the coal companies would have to invest twenty six percent of their profits towards the development of local areas;
- (b) if so, the details thereof;
- (c) whether any draft scheme for spending this money has been prepared by the coal companies; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a)to(d) The Government has introduced the Mines and Mineral (Development and Regulation) Bill, 2011 (MMDR Bill) in the Lok Sabha on 12th December, 2011 which provides that in case of coal minerals, a mining lease holder shall pay a sum equivalent to 26% of profit to the District Mineral Foundation to be set up at District level. The MMDR Bill has been referred to the Standing Committee on Coal and Steel on 5th January, 2012. The report of the Standing Committee on Coal and Steel on the MMDR Bill is awaited.